

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No. 108 1991

Balan Panda Applicant (s)

Versus

Union of India, Respondent (s)

Sr. No.	Date	Order with Signature
1.	15.4.91	<p>Heard. As the matter is otherwise urgent, we admit it, and with the consent of the Learned Counsel for the parties i.e. M/s. A.K. Mahapatra for the applicant, T. Dalai for Respondent No. 1 & 2 & M/s. Ganeswar Rath for the other Respondents heavd on merits. It appears that the applicant has made a representation against the posting in the MP Circle. Since it is alleged that the applicant made a representation on 3.4.1991 with regard to his posting, if the same has not yet been ^{yet been} disposed of, it be disposed of on or before the 7th May, 1991. If the applicant feels aggrieved by the order passed by the Respondents No. 1 & 2, on his representation, he may approach this Tribunal for appropriate relief. The applicant be not required to make over charge till his representation is disposed of by the Respondent No. 1 & 2. This will not affect the cases of others. Mr. Mahapatra wants service of copy of this order on Respondent No. 1 & 2 by Speed Post at the cost of the applicant. The prayer is allowed the necessary be done immediately after steps in that regard are taken by the applicant. The case is accordingly disposed of.</p> <p style="text-align: right;">P.S.A.</p> <p style="text-align: right;">VICE CHAIRMAN</p> <p style="text-align: right;">MEMBER (J)</p>